

MR. SPEAKER: No more discussion on it. Such matters should not be brought in the House. You can discuss it with me. I will call the Secretary-General and we can sit together and discuss it. I am not allowing any further discussion on it. Papers to be laid.

SHRI S. M. BANERJEE: Sir, three labour leaders have been shot dead in Dhanbad....

SHRI JYOTIRMOY BOSU: I have given an adjournment motion.

MR. SPEAKER: No adjournment motion; I did not allow it.

SHRI S. M. BANERJEE: I have already given notice under rule 377. I have also given a Call Attention Notice. Three labour leaders have been shot dead in Dhanbad and two of them belong to the Bharat Coking Coal Ltd. I ask the Labour Minister to make a statement. It is a Central subject; it is a public undertaking.. (*Interruptions*)

MR. SPEAKER: Papers to be laid.

12.24 hrs.

PAPERS LAID ON THE TABLE

MERCHANT SHIPPING (CREW ACCOMMODATION) AMENDMENT RULES, 1974, REVIEW & ANNUAL REPORT OF COCHIN SHIPYARD LTD. FOR 1973-74 AND ANNUAL ACCOUNTS OF KANDLA PORT TRUST FOR 1972-73

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI H. M. TRIVEDI): I beg to lay on the Table

(1) A copy of the Merchant Shipping (Crew Accommodation) Amendment Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 1390 in Gazette of India dated the 28th December, 1974, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958 [*Placed in Library. See No. LT-8926/75*].

(2) A copy each of the following papers (Hindi and English versions)

under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the Cochin Shipyards Limited, Cochin, for the year 1973-74.
- (ii) Annual Report of the Cochin Shipyards Limited, Cochin, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[*Placed in Library. See No. LT-8927/75*].

(3) A copy of the Annual Accounts (Hindi and English versions) of the Kandla Port Trust for the year 1972-73 and the Audit Report thereon, under sub-section (2) of section 103 of the Major Port Trusts Act, 1963.

[*Placed in Library. See No. LT-8927/75*].

NOTIFICATIONS UNDER MINES AND MINERALS (REGULATION AND DEVELOPMENT) ACT, 1957

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUKHDEV PRASAD): (I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.—

- (i) The Mineral Concession (Fourth Amendment) Rules, 1974, published in Notification No. G.S.R. 1331 in Gazette of India dated the 14th December, 1974.
- (ii) The Mineral Concession (Third Amendment) Rules, 1974 published in Notification No. G.S.R. 1332 in Gazette of India dated the 14th December, 1974.
- (iii) The Mineral Concession (Second Amendment) Rules, 1974, published in Notification No. G.S.R. 1333 in